

(c) the time by which this plant is likely to be set up; and

(d) the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) to (c). No, Sir.

(d) A reference was received by the Ministry in May, 90 from the Industries Department of Rajasthan Govt. suggesting investment in setting up of super cement plant by CCI at Bundi, Rajasthan. The matter was examined in consultation with CCI. After considering availability of reserves of limestone at Bundi and other basic raw materials required for the project, it was felt that it would not be worthwhile and economical for making large investments by CCI for setting up of a super cement plant. The Govt. of Rajasthan was accordingly informed.

[English]

Amendment of Industrial Disputes Act

1355. SHRI GIRDHARI LAL
BHARGAVA:
SHRI PAWAN KUMAR
BANSAL:
SHRI V. DHANANJAYA
KUMAR:

Will the PRIME MINISTER be pleased to state:

(a) whether the International Monetary Fund has given any suggestion to simplify the labour laws;

(b) if so, the details thereof:

(c) whether it is proposed to amend the Industrial Disputes Act in the light thereof;

(d) whether the Government propose to discuss these changes with the State

Labour/Industry Ministers and Trade Unions; and

(e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) No, Sir.

(b) to (e). Does not arise.

[Translation]

Basic Facilities in Unauthorised Colonies

1356. DR. P.R. GANGWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the facilities proposed to be provided by the Government to improve the living conditions in unauthorised colonies of Delhi; and

(b) the funds allocated for each Unauthorised colony during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Under the direction of the Delhi Admn., Delhi Electrical supply undertaking and the Delhi Sewage Disposal Undertaking are required to supply electricity and water respectively to unauthorised colonies which were in existence prior to 1.1. 1981 subject to fulfilment of certain formalities. The M.C.D. proposes to provide the following facilities for which development cost has to be paid in five equated installments by the beneficiaries. The first instalment has to be deposited before the work is undertaken in the area:

i) Brick pavement, earth filling.

ii) Sullage drains.

(b) The information is being collected and will be laid on the table of the Sabha.

Water Supply Scheme in U.P. with World Bank Assistance

1357. DR. P.R. GANGWAR: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Uttar Pradesh has sought assistance from the World Bank for water supply projects in the State;

(b) if so, the details thereof; and

(c) the steps taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) The Government of Uttar Pradesh has not finalised the preliminary project report for seeking assistance from the World Bank for Water Supply Projects in the State.

(b) and (c). Do not arise.

Redressal of Complaints regarding Essential Commodities

1358. SHRI RAM NARAIN BERWA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up an organisation on the pattern of Lok Adalats to deal with the petitions and complaints pertaining to distribution of essential commodities; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRI-

BUTION (SHRI KAMALUDDIN AHMED): (a) and (b). No, Sir. the administration of Public Distribution System (PDS) is the responsibility of State Government and UT Administrations including redressal of grievances of consumers. The Central Government has advised the State Governments and UT Administrations to set up Vigilance Committees at FPS level/village level by involving consumers, particularly women, voluntary and consumer Organisations to monitor the distribution of PDS commodities to the consumers. Many State Governments and UT Administrations have set up Vigilance Committees at various levels.

[English]

Criteria for Declaring a City as 'Magnet City'

1359. SHRI ANNAJOSHI:
SHRIMATI RITA VERMA:
SHRI DATTATRAYA
BANDARU:
SHRIMATI DIPIKA H.
TOPIWALA:
SHRI CHETAN P.S.
CHAUHAN:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the names of 'Magnet Cities' in Uttar Pradesh, Rajasthan, Maharashtra, Bihar, Gujarat and Andhra Pradesh; and

(b) the criteria for declaring a city as 'magnet city'?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Government India have not declared any city as 'Magnet City'.

(b) Does not arise.